

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4467
ANSWERED ON THURSDAY, THE 20TH DECEMBER, 2012/
AGRAHAYANA 29, 1934 (SAKA)**

**CORPORATE HOUSES AS LANDLORDS
QUESTION**

4467. SHRI VIRENDER KASHYAP:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the corporate houses are the new landlords of the country;
- (b) if so, the reasons therefor;
- (c) whether the Government has formulated any rules and regulations to relax the ceiling for corporate houses to acquire land and if so, the names of the States where such rules have been made;
- (d) whether the people associated with corporate houses have acquired large areas of land in some States; and
- (e) if so, the details thereof and the action proposed to be taken thereon?

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)**

(SHRI SACHIN PILOT)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री सचिन पायलट)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(a) to (c):- No, Madam. Does not arise.

(d) to (e):- Central Govt. has not provided for any special dispensation for ownership of land by corporate houses. Land being a State subject, land ceilings laid down in different States vary and are applicable to all, including corporate houses.
